

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

Appeal No.655/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18<sup>th</sup> December 2017, 10.30 A.M**

Name of the Company	Pahi Constructions Pvt.Ltd.		
Under Section	252 (3)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

**ORDER**

No one is present from either side.

Appellant has filed this appeal u/s. 252(3) of the Companies Act, 2013 for restoration of the company's name.

Let notice be issued to the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and the Registrar of Companies, Bihar for filing their details paragraphwise reply within 30 days from the date of service with a copy in advance to the appellant. Appellant is directed to serve a copy of the petition along with this order on the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and the Registrar of Companies, Bihar and file affidavit of service within 7 days from today.

List it on 20/02/2018 for hearing.

Urgent certified copy of the order be issued to the appellant, if applied for, upon compliance of all requisite formalities.

sd

(Jinan K.R.)  
Member (J)

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(V.P.Singh)  
Member (J)